## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

STARRED QUESTION NO:386 ANSWERED ON:16.12.2009 FAKE EDUCATIONAL INSTITUTIONS Chavan Shri Harischandra Deoram

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a number of fake and unrecognised educational institutions are in operation in the country;.

(b) if so, the details thereof including the action taken against such institutions; and

(c) the effective measures taken by the Government to create awareness amongst the students about such institutions and to check spread of such institutions in the country?

## Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 386 TO BE ANSWERED ON 16th DECEMBER, 2009 ASKED BY SHRI HARISHCHANDRA CHAVAN.

(a) to (c): The University Grants Commission (UGC) has, from time to time, identified institutions functioning in contravention of the University Grants Commission Act, 1956. The State-wise details of such universities and institutions are at Annexure-I. The All India Council for Technical Education (AICTE) has also identified 203 unapproved institutions running technical education courses and programmes. State-wise number of such institutions is at Annexure-II. Information in this regard is placed by the UGC and the AICTE on their respective official website for information to students and the general public. This information is also communicated to the concerned State /UT Government for taking necessary action.

Wide publicity is given by the UGC and the AICTE every year through print / electronic media as well as on their official websites, cautioning students and parents not to take admission in such institutions. A public 'appeal' was issued on 17th June, 2008 by this Ministry that students must satisfy themselves that courses offered by institutions are recognized under the relevant laws and are of quality and repute and that in case of any doubt, necessary clarification may be obtained from the relevant statutory bodies, such as the UGC, AICTE. Statutory bodies have also been advised to launch effective campaign against such institutions which are fake and to take appropriate penal action under law, and the media has also been requested to refuse to publish misleading advertisements by such institutions even if it meant loss of advertising revenue.